

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/TT/2013

Subject : Petition for determination of transmission tariff for Spare ICTs and reactors under Provision of Spare ICTs and Reactors for Eastern Region from DOCO to 31.3.2014.

Date of Hearing : 16.9.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Bihar State Electricity Board and 5 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Mrs. Seema Gupta, PGCIL,
Mrs. Sangeeta Edwards, PGCIL
Shri R. Prasad, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for determination of transmission tariff for Spare ICTs and Reactors in Eastern Region. Seven assets are covered in the present petition out of which, 6 assets were commissioned in 2009-14 tariff period (Asset A on 1.7.2012, Asset B on 1.10.2012, Asset C on 1.9.2013, Asset D on 1.3.2013, Asset E on 1.6.2013 and Asset F on 1.4.2013) and Asset No. G, i.e. 1 No 50 MVA, 132/66 kV, 3- phase ICT at Gangtok Sub-station has not been yet commissioned. The petitioner submitted that Asset G would be commissioned during the 2014-19 tariff period and they would file a separate petition as per 2014 Tariff Regulations. As per the investment approval dated 4.8.2011, the scheduled commissioning of the instant transmission assets is 16 months from the date of investment approval. Accordingly, the commissioning schedule works out to 1.1.2013, against this assets A and B were commissioned before the scheduled time and assets C, D, E and F were marginally delayed by one month. The reasons for the



time over-run have been submitted vide affidavit dated 30.6.2014.

2. He further submitted that Asset C, i.e. 1 no 160 MVA, 220/33 kV, 3-phase ICT meant for Baripada Sub-station was shifted to Purnia as discussed and agreed in ERPC and OCC meetings. The decision to shift the ICT from Baripada to Purnia was taken as the two existing ICTs at Purnia were in critically loaded condition. Asset-G was damaged during transportation and thus there is delay in its commissioning. He requested to condone the time over-run in case of assets C, D, E and F.

4. None of the respondents were present.

5. The Commission directed the petitioner to submit the following information on an affidavit before 18.10.2014, with a copy to all the respondents:-

- a) Actual DOCO of Asset-C and revised management certificate
- b) Actual DOCO of Asset-G
- c) Approval of ERPC for shifting of Spare ICT for Baripada to Purnea Sub-station.
- d) Documentary evidence in respect of delay in commissioning of Asset-C,D,E and F and Asset-G (if applicable) along with scheduled completion and actual completion dates of activities involved
- e) PERT chart for Asset-D and Asset-F
- f) Status of other assets covered in the scope of the project.

6. In case the above information is not received by 18.10.2014, the Commission shall issue order without taking into consideration the submission made by the petitioner subsequently.

7. Subject to the above, order in the petition was reserved by the Commission.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

